

the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Antibiotics Limited for the year 1960-61, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above Company.

[Placed in Library, See No. LT-3609/62].

STATEMENT OF CASES IN WHICH THE
LOWEST TENDERS HAVE NOT BEEN
ACCEPTED

Dr. B. Gopala Reddi: Sir, I beg to lay on the Table a statement showing cases in which the lowest tenders have not been accepted by the India Store Department, London and India Supply Mission, Washington, during the half-year ending the 31st December, 1961. [See Appendix II, Annexure No. 25].

NOTIFICATIONS UNDER THE EMPLOYEES
PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of Notification No. G.S.R. 346 dated the 17th March, 1962 extending the Employees' Provident Funds Act, 1952 to certain trading and commercial establishments. [Placed in Library, See No. LT-3611/62].

REVISED ESTIMATES FOR 1961-62 AND
BUDGET ESTIMATES FOR 1962-63 OF THE
EMPLOYEES' STATE INSURANCE
CORPORATION

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): I beg to lay on the Table the papers mentioned in item 7 of the Order Paper.

Mr. Speaker: After all, this consists of three lines. Why should he not read? I have allowed him the indul-

gence only when there are a number of items. He ought to read.

Shri L. N. Mishra: Shall I read it?

Mr. Speaker: Yes.

Shri L. N. Mishra: I beg to lay on the Table a copy of the Revised Estimates for the year 1961-62. . .

Mr. Speaker: Slowly, please.

Shri L. N. Mishra: . . . and Budget Estimates for the year 1962-63 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-3612/62].

Mr. Speaker: Normally, when it consists only of a few lines and there are not many items, I would advise hon. Ministers to read it out. In exceptional cases, when it consists of a number of items, it may be said as mentioned in the Order Paper.

12·20½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND SIXTY-THIRD, HUNDRED-
AND SIXTY-FOURTH AND HUNDRED AND
FIFTY-FIRST REPORTS

Shri Dassappa (Bangalore): I beg to present the following Reports:—

- (i) Hundred and sixty-third Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part II)—Handloom and Powerloom Industries.
- (ii) Hundred and sixty-fourth Report on the Ministry of Commerce and Industry—Office of the Textile Commissioner (Part III)—Woollen Industry.
- (iii) Hundred and fifty-first Report on the action taken by Government on the recommendations contained in the Seven-

[Shri Dassappa]

ty-ninth Report of the Estimates Committee on the Ministry of Commerce and Industry—Small Scale Industries—Part II (The National Small Industries Corporation Limited, New Delhi).

Shri Braj Raj Singh (Firozabad): It is reversed in the Order Paper. Has it been reversed?

Mr. Speaker: Hon. Members will kindly see that they follow the order put down in the Order Paper so that hon. Members may be able to follow.

12.21 hrs.

PUBLIC ACCOUNTS COMMITTEE

FORTY-SECOND REPORT.

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to present the Forty-second Report of the Public Accounts Committee on the Appropriation Accounts (Civil) 1959-60 and Audit Report, 1961.

12.21½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

FIFTH REPORT

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to present the Fifth Report of the Joint Committee on offices of Profit.

12.22 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION—Contd.

Mr. Speaker: The House will now proceed with the General discussion on the Budget (Railways) for 1962-63. Shri Raghunath Singh was in possession of the House.

Shri Braj Raj Singh (Firozabad): How much time is there?

Mr. Speaker: Time taken is two hours and 55 minutes. Time left is

two hours and five minutes. How long does the Minister or do the Ministers propose to take?

The Deputy Minister of Railways (Shri Shahnawaz Khan): Thirtyfive, 40 minutes.

Mr. Speaker: It is now 12.20; Shall I call him at a quarter to two o'clock?

Shri Shahnawaz Khan: Yes.

Mr. Speaker: I will call him at a quarter to two.

श्री रघुनाथ सिंह (वाराणसी) : अध्यक्ष महोदय, कल हमारी बहन श्रीमती पार्वती-कृष्णन् ने एक सैद्धान्तिक प्रश्न उपस्थित किया और इस बात का आरोप लगाया कि सदर्न रेलवे ने एक सर्कुलर इशु किया था जिसमें कहा गया था :—

“Railway employees should not participate in the election campaign . . .”

आगे चल कर उन्होंने कहा :

“I think that they should be given the right to participate in electioneering.”

अध्यक्ष महोदय में आपके सामने यह चीज रखना चाहता हूँ कि लोकतंत्र में यह परम्परा है कि राज्य कर्मचारी चुनावों में भाग नहीं लेते। आप देखेंगे कि हाउस आफ कामंज के लिए जब चुनाव होते हैं तो वहां भी एक परम्परा है जो इस प्रकार है :

They cannot be Members of either House of Parliament. They must not take part in political campaigns. They do not change when a Ministry goes out of office.

यह परम्परा केवल लोकतंत्रीय देशों में है। अगर सरकारी कर्मचारी इलेक्शन में भाग लेने लगें तो फिर पुलिस को भी इलेक्शन में भाग लेना चाहिए, फौज को भी लेना चाहिए।